

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 239/MP/2024 along with IA No. 8/2025

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of outstanding dues including Late Payment Surcharge, towards power supplied on Short Term basis.

Petitioner : Adani Energy Limited (AEL)

Respondents : Telangana State Power Coordination Committee and Ors.

Date of Hearing : **14.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sourav Roy, Advocate, AEL
Shri Anshu Deshpande, Advocate, AEL
Shri Abhishek Das, Telangana Discoms

Record of Proceedings

At the outset, the learned counsel for the Respondents, Telangana Discoms, prayed for a pass over when the matter was called out. Subsequently, the learned counsel expressed his willingness to commence his arguments, to which the learned counsel for the Petitioner sought liberty to rejoin on the next date of hearing. However, in order to have the reply and rejoinder arguments in one go, the Commission deemed it appropriate to adjourn the matter and hear both sides on the next date of the hearing.

2. The matter will be listed for hearing on **10.9.2026**.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)